(b) if so, who was found responsible for this incident and what action was taken against him?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) No.

(b) Does not arise.

†IMPORT OF WOOL FROM AUSTRALIA

280. SHRI S. K. D. PALIWAL : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that about seventeen lakh pounds of wool was imported from Australia last year; and

(b) if so, how much of this wool was supplied uptil September, 1967 to the industrial units in India preparing woollen goods?

वाणिज्य मंत्रालय में उप-मंत्री (श्री मुहमद इाफी कुरेशी): (क) ऊनी माल के निर्यातकों को अग्रिम रूप से कच्ची ऊन उपलब्ध कराने के लिये कोलम्बो योजना के अन्तर्गत नवम्बर 1966 से सितम्बर 1967 तक की अवधि में आस्ट्रेलिया से लगभग 16.26 लाख पौंड कच्ची ऊन का आयात किया गया था।

(ख) निर्यात के निमित्त ऊनी माल के उत्पादन के लिये ऊनी माल के प्रमुख निर्माताओं को आयातित कच्ची ऊन में से कुल 1.77 लाख पौंड दी गई थी।

[‡][THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESH): (a) About 16.26 lakhs lbs. of raw wool was imported from Australia during the period November, 1966 to September, 1967 under the Colombo plan to be utilised for giving advances to exporters of woollen goods.

(b) Out of the raw wool imported, a total quantity of 1.77 lakhs pounds was supplied to leading manfacturers of woollen goods for production of woollen goods for export purposes.] †UNIONS FOR EMPLOYEES OF R.P.F.

281. SHRI REWATI KANT SINHA : Will the Minister of RAILWAYS bepleased to state :

(a) whether under the Railway Protection Force Act, the employees of the Force have been given the right to form their union through official channel;

(b) if so, whether any all-India orregional union of the Railway Protection Force employees exists; and

(c) if not, whether Government made any attempt to encourage and assist the formation of the unions?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) No. However, according to the Railway Protection Force Act & Rules a memberof the Force may be a member of an association composed of members of the service to which he belongs, or an association composed entirely of members of the Force.

(b) No.

(c) The Government are not averse to formation of such associations asreferred to in (a) above.

POWERS TO TAKE DISCIPLINARY ACTION AGAINST EMPLOYEES OF RPF

282. SHRI REWATI KANT SINHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that in the erstwhile Watch and Ward department of the Railways, powers to take disciplinary action against the non-gazetted employees rested with Gazetted officers but since the formation of the Railway Protection Force these powers were given to Inspectors who are non-gazetted officers;

(b) whether as a result of this changethe Inspectors, who report against their subordinates, are also made in-chargeof the departmental proceedings and finally the conclusions are reached on the basis of their findings; and

†Original notice of the question was received in Hindi but it could not be supplied to the Ministry, because of unavoidable circumstances.

‡[] English translation.

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(c) if answers to parts (a) and (b) above be in the affirmative, what action Government propose to take to put an end to the practice of enabling one and the same person to act as plaintiff, witness and judge?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) No.

- (b) No.
- (c) Does not arise.

†PROMOTIONS IN RPF

283. SHRI REWATI KANT SINHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a quota consisting of 75 per cent direct recruitment and 25 per cent departmental promotions is fixed for appointment to higher posts in Railway Protection Force;

(b) whether the employees of the Police Department who are deputed to Railway Protection Force, are promoted to the next higher grades whereas the departmental employees in the same grade are not given any promotion for years; and

(c) if so, whether any proposal to remove the discrimination and create a sense of satisfaction among the employees, is under Government's consideration?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) Yes, in the category of Sub-Inspector Grade II (Rs. 130-212) only.

(b) No.

(c) The existing channel of promotion in each cadre of Railway Protection Force provides sufficient scope and avenue for promotion to higher posts.

EXPORTS FROM KERALA

284. SHRI KESAVAN (THAZ-HAVA): Will the Minister of COM-MERCE be pleased to state:

†Original notice of the question was received in Hindi but it could not be supplied to the Ministry because of unavoidable circumstances. (a) the names of the articles that are exported from Kerala State; and

(b) the amounts of foreign exchange earned by export of articles from Kerala State during the years 1965-66 and 1966-67 and till 1st of October, 1967?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) and (b) Export statistics are maintained for the country as a whole and not on statewise basis and as such it is not possible to furnish the required information. However, the total value of the following commodities exported from India which are mainly produced/processed in Kerala is given below:

Value in Rs. lakhs

Commodity	1965-66	1966-67	1967-68 (Upto Aug. 1967)
1. Cashew kernels	2740	4276	1646
2. Spices	2309	2796	871
3. Fish and Fish preparations	n 680	1671	648
4. Coir manufactu	res 1053	1419	41 4

LIME-STONE DEPOSIT IN KERALA

285. SHRI KESAVAN (THAZ-HAVA): Will the Minister of STEEL, MINES AND METALS be pleased to state:

(a) whether it is a fact that limestone deposits have been found in the Districts of Quilon and Trivandrum in Kerala;

(b) if so, whether the quantity of lime-stone available in the area has been estimated; and

(c) whether feasibility studies for the commercial exploitation of lime-stone in the area have been taken in hand?

THE MINISTER OF STEEL, MINES AND METALS (DR. M. CHANNA REDDY): (a) No workable deposits of lime-stone have so far been found in Quilon and Trivandrum in Kerala by the Geological Survey of India.

(b) and (c) Do not arise.